

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.180/MP/2019

- Subject : Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of Hearing : **19.7.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Indian Railways (IR)
- Respondents : Damodar Valley Corporation (DVC) and 10 Ors.
- Parties Present : Shri Amit Kapur, Advocate, IR
Ms. Puja Priyadarshini, Advocate, IR
Ms. Soumya Singh, Advocate, IR
Ms. Kanupriya Sharma, Advocate, IR
Shri Divyanshu Sharma, Advocate, IR
Ms. Anushree Bardhan, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Ms. Tanya Sareen, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Shri Aneesh Bajaj, Advocate, DVC
Shri Tushar Kanti, Advocate, KPTCL
Shri Gajendra Sinh, ERLDC
Shri Alok Mishra, ERLDC

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on **31.7.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)